

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**16. IA 1267/2020 - 60(5) IA 1265/2020 IA 850/2022 IA
871/2022 in C.P. (IB)/4524(MB)2018**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- IA 1267/2020 Ravindra Chaturvedi -
RP V/s. Prism Informatics Ltd & Ors
IA 1265/2020 Ravindra Chaturvedi -
RP/Applicant Vs. Prism Informatics
Limited & Ors
IN THE MATTER OF
Suraksha Realty Ltd.
V/s
Idhasoft Limited**

**Section: Application under any other provisions - IBC Regulation
44(2), Liquidation process Regulation, 2016 Sec 43(1) r/w Sec 44(1)
U/s 7 of Insolvency and Bankruptcy Code, 2016**

ORDER

IA 1267 of 2020:- Counsel, Kunal Kanungo a/w Tanushree Sogani and Atishay Jain appeared for the Applicant through VC, Counsel, Manoj Mishra a/w Rahul Darji appeared for the Respondent no. 19 through VC, Counsel, A. P. Steenson appeared for the Respondent nos. 12, 17 and 18 through VC and Counsel, Prachi Rungta appeared for the Respondent nos. 20 and 21 through VC. It has been pointed out that reply on behalf of the Respondent nos. 12, 14, 15, 17, 18, 19, 20 and 21 have been filed but no reply has been filed on behalf of the Respondent nos. 1 to 11, 13 and 16 nor anybody has been appeared.

Therefore, Applicant is directed to effect service of the unserved Respondent by way of email (if available) and newspaper publication one in “Business Standard” and another in “Nav Shakti” and file affidavit of service enclosing there with proof of service of notice along with newspaper cutting, at least two days before the next date of hearing. List this matter for further consideration on **05.07.2024**.

IA 1265 of 2020:- Counsel, Kunal Kanungo a/w Tanushree Sogani and Atishay Jain appeared for the Applicant through VC, Counsel, Nausher Kohli a/w Nanki Grewal, Raveena Modi and Yesha Badani appeared for the Respondent no. 1, Counsel, Manoj Mishra a/w Rahul Darji appeared for the Respondent no. 7. It has been pointed out that reply on behalf of the Respondent nos. 1 and 7 have been filed, no reply has been filed on behalf of the Respondent nos. 5 and 6 through some Counsel was present on behalf of the Respondent nos. 5 and 6 on 19.06.2023. Simultaneously, no reply has been filed on behalf of the Respondent nos. 2 to 4 nor anybody has been appeared. Therefore, Applicant is directed to effect service of the unserved Respondent nos. 2 to 4 by way of email (if available) and newspaper publication one in “Business Standard” and another in “Nav Shakti” and file affidavit of service enclosing there with proof of service of notice along with newspaper cutting, at least two days before the next date of hearing.

Further, Counsel for the Respondent nos. 5 and 6 is directed to file reply, if any, within a period of three weeks from today by serving an advance copy on the other side, subject to last chance, failing which right to file reply shall be forfeited. List this matter for further consideration on **05.07.2024**.

IA 850 of 2022 and IA 871 of 2022:- Counsel, Kajal Jain appeared for the Applicant in IA 871 of 2022, Counsel, Mrunali Lanjewar appeared for the Respondent no. 1 in IA 871 of 2022. List these Applications on **05.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)